NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 23/(MAH)/2013

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES:

Mr. Rajan Shivnath Puri

V/s.

M/s. Crimplon Yarns Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

DESIGNATION SIGNATURE NAME S. No. 43 Adv. Rumi Mirza (Adv. Pooram Shingter) appearing on behalf of Adv. Rumi. Mniza) (for Res. No. 1 to 4) RAKESH S PURI (CA of PetioNER RAGIAN PURI) FOR PETITIONER
Rabu S Pur.

ORDER

TCP No. 23/397-398/NCLT/MB/MAH/2013

For the Respondents have not filed reply to the amendment application moved by the Petitioner long time before, the Respondent's side is hereby peremptorily directed to file reply to the amendment application within 15 days hereof, rejoinder, if any, within 15 days thereafter.

List this matter for hearing on 09.02.2018.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)